

EX No. 1099/19
Axis Bank Vs. Gaurav Yadav


14.08.2020

Since the matter was adjourned *en-bloc* due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 820/19
SHRIRAM CITY UNION FINANCE LIMITED Vs.
PUNEET KUMAR
TRIPATHI

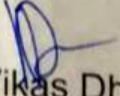
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 780/19
M/S INDIAN INFOLINE FINANCE LIMITED Vs. M/S
NAB
PRODUCTION INDIA PVT LTD AND ANR

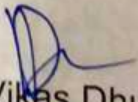
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Misc.DJ 310/2019

Suresh Gupta Vs. Hari krishan Madan

14.08.2020

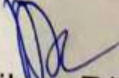
File already received by way of transfer from the court of Sh.Anuj Aggarwal, Ld.ADJ-07, West, THC, Delhi by the orders of Ld.District & Sessions Judge, West, THC, Delhi. **It be checked and registered.**

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **23.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 658/18

M/S BANSAL CREDITS LTD Vs. MANOJ KUMAR
AND ANR.

Through Cisco Webex Video Conferencing

14.08.2020

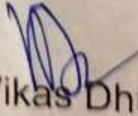
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Ankit Kumar, Ld.counsel for DH.
JD absent.

As per previous order, DH has not filed on record the **correct employee code of JD No.2. An adjournment has been sought by Id.counsel for DH for providing the correct employee code of JD no.2.**

On filing correct employee code of JD no.2 and PF, issue Warrant of Attachment of Salary of JD no.2 through Accounts Officer, Government of Delhi, Co-operative Department, Moti Nagar, New Delhi for 20.11.2020.

Copy of identity card of JD No.2 be also attached with the Warrant of Attachment for 20.11.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 545/19

Indusind Bank Ltd. Vs. Gurdeep Singh & Anr.

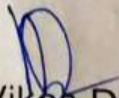
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 131/18
M/S MAHINDRA AND MAHINDRA FINANCIAL
SERVICE LTD Vs.
AZHAR KHAN AND ANR

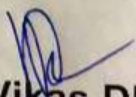
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for purpose already fixed.


(Vikas Dhull)
ADJ-01/West/THC
Delhi

EX 130/18
M/S MAHINDRA AND MAHINDRA FINANCIAL
SERVICE LTD Vs.
SANJAY KUMAR AND ANR


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 1164/17

**M/S POOJA FINELEASE LTD Vs. MAJID AND ORS
Through Cisco Webex Video Conferencing**

14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Jitender, Ld.counsel for DH.

JDs absent.

The matter is pending at the stage of execution of warrant of attachment.

As apprised by naib nazir, at present, warrant of attachment are not being executed through bailiff as it requires going physically to the premises of JDs.

In the facts, put up on **20.11.2020** for further proceedings.


(Vikas Dhull)
ADJ-01/West/THC
Delhi

EX 1428/17
M/S HOME CREDIT INDIA FINANCE P. LTD Vs.
GULZAR AHMED
Through Cisco Webex Video Conferencing

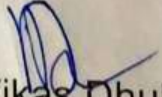
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla. Ld.counsel for DH.

JD absent.

At request of Id.counsel for DH, **put up on 27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 1161/17
M/S POOJA FINELEASE LTD Vs. RAJENDER SINGH
AND ORS

Through Cisco Webex Video Conferencing

14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Pr: Sh.Jitender, Ld.counsel for DH.

JDs absent.

The matter is pending at the stage of execution of warrant of attachment.

As apprised by naib nazir, at present, warrant of attachment are not being executed through bailiff as it requires going physically to the premises of JDs.

In the facts, put up on **20.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 1162/17
M/S POOJA FINELEASE LTD Vs. KHUSHBU KHAN
AND ORS

Through Cisco Webex Video Conferencing

14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.


Pr: Sh.Jitender, Ld.counsel for DH.

JDs absent.

The matter is pending at the stage of execution of warrant of attachment.

As apprised by naib nazir, at present, warrant of attachment are not being executed through bailiff as it requires going physically to the premises of JDs.

In the facts, put up on **20.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No. 539/12
Mukesh Kumar Vs. Rakesh Kumar

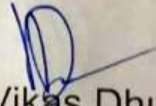
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No.1111/16

Nisha Gaur Vs. Smt.Uma and ors.


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **01.12.2020 for purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 176/17
M/S SIMPLEX INFRASTRUCTURES LTD Vs. M/S
WEE AAR
CONSTRUCTIVE BUILDERS

Through Cisco Webex Video Conferencing

14.08.2020

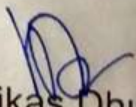
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Nitinjya Chaudhry, Ld.counsel for DH.

None for JD.

Ld.counsel for DH has requested for connecting this execution petition with the pending execution petition no. 117/17 as both the execution petitions are inter-connected.

In the facts, at the request of ld.counsel for DH, put up on **27.10.2020** **alongwith the connected execution petition.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No.296 /2020

**Richa Sharma Vs. Cars24 Services (P) Ltd.
Through Cisco Webex Video Conferencing**

14.08.2020

Pr: Ms.Parul, Ld.counsel for plaintiff.

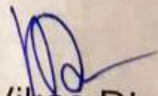
(Mobile No.: 9953032067, 858801148)

(Email ID: adv.paruldureja@gmail.com).

Ld.counsel for plaintiff is directed to file the hard copy of plaint alongwith application under Section 151 CPC alongwith annexures sent on court email ID on 13.08.2020 within 15 days of the reopening of courts.

I have carefully perused the plaint and documents.

Now, subject to filing court fees and the email/whatsapp number of defendant, issue summons to defendant through Nazarat Branch, West, THC, Delhi for 26.11.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

**IN THE COURT OF VIKAS DHULL: ADDITIONAL
DISTRICT JUDGE-01, TIS HAZARI COURTS (WEST),
DELHI**

Arbitration No. **16/2020**

In the matter of :

M/s.Capital Hind Finance Pvt.Ltd.
B-22, Manak Vihar Extn.Beri Wala Bagh
Near Subhash Nagar
New Delhi
Regd.Office at: 82, Ground Floor, Khanna Market
Tis Hazari
Delhi-54
Through its AR
Ms.Jyoti Khari

...Applicant/Petitioner

Versus

Sh.Ajay Kumar
S/o Sh.Panchi Lal
H.No.E-77, Harsh Vihar
Hari Nagar, Part -3
Badarpur
New Delhi-110044

...Respondent



Date of filing of application through email: 13.08.2020
Date on which order reserved :14.08.2020
Date on which order passed :14.08.2020

ORDER

1. The applicant/petitioner has filed the present application under Section 9 of the Arbitration and Conciliation Act, 1996 seeking appointment of receiver to take possession of security i.e. vehicle bearing Registration No. **DL-1R-Q-7284 make Bajaj TSR Model, 2015.**
2. It is averred in the application that applicant/petitioner is in the business of finance for various purposes.
3. Vide Resolution dated 15.06.2019 passed in the meeting of Board of Directors of applicant/petitioner, Ms.Jyoti Khari, Manager of the applicant was authorized to file, sign, verify the present petition and attend all the proceedings of the aforesaid case.
4. It is averred in the application that respondent made a representation at the branch office of the applicant/petitioner company for availing a facility in



the name of hire & purchase of aforementioned vehicle and consequent upon execution of agreement dated 10.04.2018 for total hire charges of Rs.3,00,000/-, the aforesaid vehicle was given to respondent on loan cum hypothecation agreement.

5. It is averred that respondents undertook to comply with the payment schedule of **Rs.3,00,000/- for 36 months payable in the installments of Rs.12,334/-each.**
6. It is further averred after availing the finance facility and possession of the vehicle bearing No. **DL-1R-Q-7284**, respondent failed to make the payment as per the agreement and committed willful defaults and **as on July, 2020, total outstanding amount against respondent was Rs. 2,86,508/- as the respondent had paid only 09 installments till date and defaulted in payment of 18 installments which were to be paid up to.**
7. It is further averred that applicant company apprehends that respondent might try to part with



the possession of said vehicle in violation of terms and conditions of agreement. Accordingly, a prayer has been made for appointing receiver to take possession of the vehicle in question i.e.

DL-1R-Q-7284.

8. I have heard Sh. Vijay Kumar Sehgal, Ld. counsel for applicant/petitioner. I have also carefully perused the documents filed on record.
9. As per statement of account, filed by petitioner/ applicant, the loan amount was Rs.3,00,000/- and the same was required to be repaid in equal monthly installment of Rs.12,334/- each. However, respondent has only paid Rs. 1,13,850/- to the applicant/ petitioner and as on July, 2020, **balance outstanding amount is Rs. 2,19,168/-- which is** required to be paid by the respondent. The loan agreement dated 10.04.2018 has also been filed on record.
10. Further, in the light of **Order dated 26.02.2018 of Hon'ble High Court of Delhi in FAO 7/2016, titled as ICICI Bank Limited v.**



Updesh Nagar, the impugned order declining the prayer made for appointment of a Receiver has been set aside and a Receiver was appointed. In the said case, the Hon'ble Court has observed that:--

"each day's delay in repayment of the loan causes prejudice to the appellant. The appellant/ plaintiff is a Finance Company which, essentially, deals with public funds and therefore, cannot be left at a loose-end to protect its security. The only security as contended by the counsel for the appellant/ plaintiff, qua the loan disbursed to the respondent/defendant, is the aforementioned vehicle."

11. Considering the aforesaid preposition of law and the fact that the respondent is defaulter and is now liable to pay a sum of Rs. 2,19,168/- till July, 2020, the apprehension of the petitioner that the subject vehicle may be disposed off by the respondent during pendency of dispute is not totally mis-conceived. Further, the respondent is a defaulter and as such delaying grant of interim



relief, may defeat the very object of filing the instant application under disposal. Accordingly, this court is satisfied that the petitioner has been successful in making out a prima facie case for appointment of receiver. In this regard, guidelines laid down by the **Hon'ble Delhi High Court in O.M.P. (I) No. 540/2015 & I.A. No. 25026/2015 titled as Kotak Mahindra Prime Ltd. Vs. Kamal Chauhan & Anr., decided on 23rd December, 2015** have been taken into consideration and accordingly, the following directions are being passed:--

(i) Shri Raju, Recovery Manager of Petitioner is hereby appointed as Receiver in this case to take into his custody the vehicle **i.e. DL-1R-Q-7284, Engine No.39773, Chasis No.38227 MAKE BAJAJ TSR Model 2015** from respondent, his agents or any other person found possessing the vehicle.

(ii) The Receiver shall file his photo identity card alongwith his affidavit that he is working with the petitioner company **through email on court**



email ID
i.e.readeradj01west@gmail.com
within three days of passing of the
order.

(iii) An inventory in respect of the attachments in the vehicle shall be made by the receiver and copy of the same be given to the person from whose possession the vehicle is repossessed and the petitioner shall sent the same on court email ID i.e. readeradj01west@gmail.com alongwith his report.

(iv) The Receiver shall take over the possession of the vehicle from the respondent at the address(es) given in the loan application. If the vehicle is not available at the said address(es), the Receiver shall be at liberty to recover the vehicle wherever found. However, the Receiver shall not stop a running vehicle on the road to forcibly take out the driver to take the possession of the vehicle. The Receiver shall also not make any attempt to block the passage of the vehicle to bring it to a halt to take its possession.

(v) The Receiver shall avoid taking the

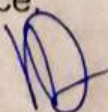


possession of the vehicle if the vehicle is occupied by a woman who is not accompanied by a male member or an elderly, infirm or physically/mentally challenged person. In such cases, the receiver shall take the possession of the vehicle from the borrower's residence.

(vi) At the time of taking the custody of the vehicle, the Receiver shall take the photographs of the vehicle from different angles alongwith the person(s) occupying the vehicle as well as the place of taking over the possession.

(vii) At the time of taking the custody of the vehicle, the Receiver shall deliver a copy of this order to the person from whom the possession is taken. The vehicle in question shall not be sold or disposed of or the possession thereof parted with without due permission of the Court.

(viii) The Receiver shall also ensure that the repossession of the vehicle does not result in any breach of peace. In the event of any breach of peace, the Receiver shall not proceed without assistance of police.



(ix) In case the respondent clears all the installments due before such repossession, the vehicle shall not be repossessed.

(x) After taking the vehicle in possession, the Receiver shall keep the vehicle in safe custody.

(xi) If the respondent make payment of the outstanding installments as on date of repossession, the receiver shall release the vehicle in question to the respondent on superdari subject to an undertaking by the respondent to the Receiver for regular repayment of future monthly installments till the expiry of the tenure and a declaration not to part with the vehicle or create third party interest in the vehicle until the entire amount is paid.

(xii) If the respondent is not in a position to clear the entire outstanding installments, the Receiver shall give him another opportunity to pay the outstanding installments within 30 days of taking over the possession of the vehicle and in case the respondent makes the payment of the outstanding



installments within the said period, the Receiver shall release the vehicle to the respondent subject to an undertaking as aforementioned.

(xiii) If the respondent does not make the payment of the outstanding amount to the Petitioner within 60 days, the Receiver, with the prior permission of the Arbitrator, would be authorized to sell the vehicle in question in a public auction with prior written notice (to be sent by Speed Post (AD) on the date of auction to the respondent at the address(es) mentioned in the loan agreement or the address from where the vehicle is taken into possession so that the respondent may also be able to participate in the auction to enable the appellant to fetch maximum amount from the sale of the vehicle. The Receiver shall carry out video recording of the auction proceedings and shall submit the same before the Arbitrator along with his final report.

(xiv) The Receiver shall inform the respondent the option of resolving the dispute amicably by settlement before the Ld. Mediation Cell, Tis Hazari Courts, Delhi and will also give a copy



of this order to the respondent at the time of repossessing the vehicle.

(xv) The receiver shall be at liberty to take the assistance of the local police, if required, for taking over possession of the vehicle. The concerned SHO shall provide assistance to the receiver as and when requested.

(xvi) The petitioner shall refer the dispute to arbitration in terms of clause 10.14 of loan agreement if not already referred for appointment an arbitrator within four weeks from today and inform the Court in writing about the same.

(xvii) The receiver shall submit his report on court email ID i.e. readeradj01west@gmail.com within 10 days of taking the custody of the vehicle along with the photographs and inventory mentioned above, if matter is not referred to Arbitration, till such repossession.

(xviii) In case, the matter is referred to arbitration after this order, then the receiver shall submit a copy of his report before the arbitrator. In case



same has been already referred then also such report shall be filed before the arbitrator.

(xix) The learned arbitrator shall decide the disputes referred for arbitration uninfluenced by the present order.


(xx) The parties are at liberty to apply to the learned arbitrator for modification of this order.

(xxi) This order shall remain in force till either the respondent makes the payment of the loan amount or till it is modified by the learned arbitrator during arbitration proceedings or till the termination of the arbitration proceedings.

12. With the aforesaid directions, **application stands disposed of accordingly. Let copy of this order be served upon the respondent by petitioner through whatsapp/email and file affidavit to the said effect on court email ID i.e. readeradj01west@gmail.com within five days from service.**
13. **A copy of order be sent to the Ld.counsel**



for petitioner through whatsapp/email.


(Vikas Dhull)
ADJ-01, West
THC, Delhi

CS No. 896/2019
Poonam Nagpal Vs. Nirmal Verma & Anr.

Through Cisco Webex Video Conferencing

14.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Himanshu Bhuttan, Ld.counsel for plaintiff.

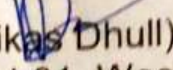
Sh.Dilpreet Singh, Ld.counsel for both defendants.

It is submitted today by ld.counsel for defendants that the matter is still pending before the Mediation Cell, THC, Delhi. However, said fact is disputed by plaintiff's counsel.

In the facts, let both parties verify from the Mediation Cell, THC, Delhi regarding pendency of mediation proceedings and in case, mediation proceedings have failed between the parties, then defendants shall file their written statement by the next date of hearing and supply the advance copy to the plaintiff's counsel.



Put up on 24.11.2020 for further proceedings.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 238/17
Rajiv Sharma Vs. Padam Alankar & Ors.

Through Cisco Webex Video Conferencing

14.08.2020

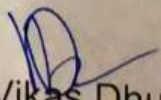
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: DH in person.

JD No.5 in person.

Both parties have submitted that they have applied before the L&DO Department but it will take three-four months more time due to lock down. Accordingly, they have prayed for adjournment.

In the facts, **matter is adjourned to 15.01.2021 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 812/17
HDFC Bank Vs. PURAN CHAND KHANDELWAL


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No.401/17
M/s.Home Credit India Finance Pvt.Ltd. Vs.
Gulshan Raj Trehan

Through Cisco Webex Video Conferencing

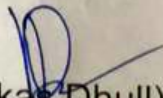
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla. Ld.counsel for DH.

JD absent.

At request of Id.counsel for DH, **put up on 27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 1165/17
M/S POOJA FINELEASE LTD Vs. OM PRAKASH
AND ORS
Through Cisco Webex Video Conferencing

14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Jitender, Ld.counsel for DH.

JDs absent.

The matter is pending at the stage of execution of warrant of attachment.

As apprised by naib nazir, at present, warrant of attachment are not being executed through bailiff as it requires going physically to the premises of JDs.

In the facts, put up on **20.11.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01/West/THC
Delhi

EX 1163/17
M/S POOJA FINELEASE LTD Vs. ROHIT SHARMA
AND ORS

Through Cisco Webex Video Conferencing

14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

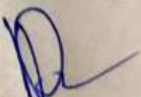
Pr: Sh.Jitender, Ld.counsel for DH.

JDs absent.

The matter is pending at the stage of execution of warrant of attachment.

As apprised by naib nazir, at present, warrant of attachment are not being executed through bailiff as it requires going physically to the premises of JDs.

In the facts, put up on **20.11.2020** for further proceedings.


(Vikas Dhull)
ADJ-01/West/THC
Delhi

EX 991/17
M/S MAHINDRA AND MAHINDRA FINANCIAL
SERVICE LTD Vs.
SONU MAL AND ANR

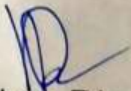
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 1427/17

M/S HOME CREDIT INDIA FINANCE P. LTD Vs.
ABDUL GAFFAR MAILK

Through Cisco Webex Video Conferencing

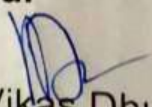
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla. Ld.counsel for DH.

JD absent.

At request of Id.counsel for DH, **put up on 27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 1426/17

Home Credit India Vs. Jatin Kumar
Through Cisco Webex Video Conferencing


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.B.K.Shukla. Ld.counsel for DH.

JD absent.

At request of Id.counsel for DH, **put up on 27.11.2020 for purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 99/18
M/S MAHINDRA AND MAHINDRA FINANCIAL
SERVICE LTD Vs.
SANJEEB AND ANR


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 132/18
M/S MAHINDRA AND MAHINDRA FINANCIAL
SERVICE LTD Vs.
BAHADUR SINGH AND ANR

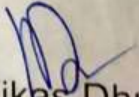
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 1488/18
LAL SINGH (THR' LR's MAYA DEVI) Vs. SURESH
CHAND

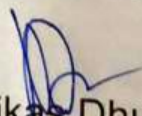
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **27.11.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No. 546/19
Indusind Bank Ltd. Vs. Vinod Kumar and
another

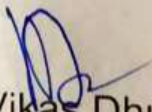
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 543/19
Indusind Bank Ltd. Vs. Kishan Kumar Yadav

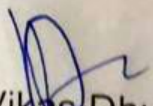
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 779/19
HDFC Bank Vs. AVINASH KUMAR GOYAL

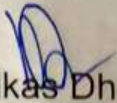
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 1098/19

Shyam Sunder Agarwal (HUF) Vs. Naveen Malhotra

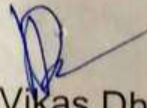
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**



(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX 781/19
M/S INDIAN INFOLINE FINANCE LIMITED Vs.
GAURAV
TRADERS AND ANR

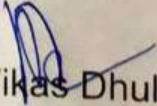
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 1099/19
Axis Bank Vs. Gaurav Yadav


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No. 1209/19
Bal Kishan Jaidka Vs. Sushma Sodhi

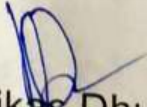
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No.143/2020

**Shriram Transport Finance Co.Ltd. Vs.
Sh.Taranjeet Singh and anr.
Through Cisco Webex Video Conferencing**

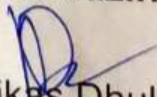
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Manoj Kumar, Ld.counsel for DH.

The matter is fixed today for report of Nazir. However, Nazir has submitted that due to lock down, he could not prepare the report. Accordingly, he has sought some more time to file the report. Same granted.

Put up on 06.11.2020 for report of Nazir.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Civ.DJ 228/2020

Sharda Devi Vs. Harjeet Singh

Through Cisco Webex Video Conferencing

14.08.2020


Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Ms.Ekta Chauhan, Ld.counsel for plaintiff.

This is a suit under Order XXXVII CPC filed by plaintiff for recovery of earnest money paid subsequent to the agreement to sell.

On inquiry from Ld.counsel for plaintiff as to how the suit is maintainable under Order XXXVII CPC, ld.counsel for plaintiff has sought an adjournment to amend the suit to seek specific performance of the agreement to sell. Same granted.

Put up on **02.09.2020** for further proceedings.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No.144/2020

**Shriram Transport Finance Co.Ltd. Vs. Sh.Amit
Kumar and anr.**

Through Cisco Webex Video Conferencing

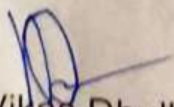
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: Sh.Manoj Kumar, Ld.counsel for DH.

The matter is fixed today for report of Nazir. However, Nazir has submitted that due to lock down, he could not prepare the report. Accordingly, he has sought some more time to file the report. Same granted.

Put up on 06.11.2020 for report of Nazir.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No.296 /2020

**Richa Sharma Vs. Cars24 Services (P) Ltd.
Through Cisco Webex Video Conferencing**

14.08.2020

Pr: Ms.Parul, Ld.counsel for plaintiff.

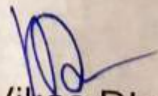
(Mobile No.: 9953032067, 858801148)

(Email ID: adv.paruldureja@gmail.com).

Ld.counsel for plaintiff is directed to file the hard copy of plaint alongwith application under Section 151 CPC alongwith annexures sent on court email ID on 13.08.2020 within 15 days of the reopening of courts.

I have carefully perused the plaint and documents.

Now, subject to filing court fees and the email/whatsapp number of defendant, issue summons to defendant through Nazarat Branch, West, THC, Delhi for 26.11.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. 303/2020
Kunal Vs. Anjali Pasricha and anr.

Through Cisco Webex Video Conferencing
14.08.2020

Fresh suit received by ahlmad in the court by way of assignment and the same has been put before the undersigned through email. **It be checked and registered.**

Pr: Sh.Sandeep Gupta, Ld.counsel for plaintiff.
(Mobile No.: 9818530005)

Heard.

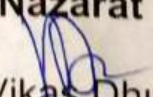
Plaint and documents perused.

Alongwith the suit, an application has been filed on record seeking exemption to file the court fees till the physical opening of the court resumes.

Heard on the application.

Today, Id.counsel for plaintiff has sought a weeks' time to file the appropriate court fees on record. The said time sought by Id.counsel for plaintiff is granted. **Application stands disposed of.**

Subject to filing the court fees, email/whatsapp number of the defendant, issue summons of the suit through Nazarat Branch, West, THC, Delhi for 21.10.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

CS No. ___/2020
Suresh Chandra Gupta Vs. Vikrant Singh.

14.08.2020

Fresh suit alongwith application under Order XVA read with Order XXXIX rule 10 CPC alongwith application seeking exemption under Section 151 CPC and for court fees with annexures received on court email ID from Filing Section, West, THC, Delhi and the same has been put before the undersigned through email. **It be checked and registered.**

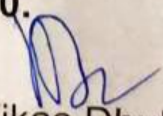
Pr: None.

(Mobile No. of Sh.Joel, Ld.counsel for plaintiff: 9873841456)

(Email ID: joel99@outlook.in)

Put up on 17.08.2020 for consideration.

Ahlmad is directed to intimate the Id.counsel for plaintiff **telephonically for 17.08.2020.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Arbitration No.16/2020

M/s.Capital Hind Finance Pvt.Ltd. Vs. Ajay Kumar
14.08.2020

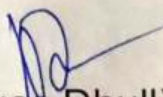
Pr: Sh.Vijay K.Sehgal, Id.counsel for the applicant/petitioner.

(Mobile No.: 9873403435 and email ID: vijayadv558@gmail.com).

Ld.counsel for applicant/petitioner is directed to file hard copy of the application under Section 9 of the Arbitration and Conciliation Act, 1996 alongwith annexures sent on court email ID on 13.08.2020 within 15 days of the reopening of courts.

Arguments heard.

Put up at 4.00 p.m. for orders.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

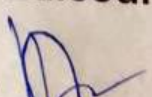
At 4.00 p.m.

Pr: None.

Vide separate order passed today, the application under Section 9 of the Arbitration & Conciliation Act, for grant of ad interim relief for **appointment of receiver has been allowed.**

A copy of order be sent to the Ld.counsel for petitioner through whatsapp/email.

File be consigned to record room.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No. 142/2020

HDFC Bank Ltd. Vs. Himanshu Ahlawat and anr.

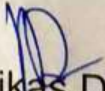
14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Execution No. 61644/16

Kanwar Singh Tanwar Vs. Davender Kumar and Ors.

Through Cisco Webex Video Conferencing

14.08.2020

Matter has been taken up today on an application sent on behalf of JDs no.3 and 4 on court email ID yesterday i.e. 13.08.2020 which has been put before the undersigned through email. **It be checked and registered.**

Pr: Sh.D.Hasija, Ld.counsel for judgment debtors no.3 and 4.

(Mobile No.: 9810064629 and 9818815643)

(Email ID: hasija@ymail.com).

Ld.counsel for JDs no.3 and 4 is directed to file hard copy of the said application within 15 days of the re-opening of courts.

Heard on the application of Id.counsel for JDs no.3 and 4.

It is submitted today by Id.counsel for JDs no.3 and 4 that they had approached the Bank for the encashment of the FDR as per previous order of this court but the bank manager has refused to encash the FDR in absence of original FDR. Accordingly, it is submitted by Ld.counsel for JDs no.3 and 4 that file of suit be summoned wherein original FDR is lying and



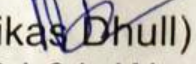
thereafter, the same be sent to the concerned bank for its encashment.

The application filed by Id.counsel for JDs no.3 and 4 is allowed.

Now, subject to Id.counsel for JDs no.3 and 4 providing the date of decision and Goshwara number, the file of suit bearing No. 12/16 be summoned from the record room.

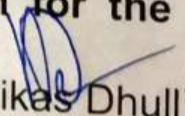
Application filed by JDs no.3 and 4 stands disposed of.

Put up on **18.08.2020 for further proceedings.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

At this stage, it is apprised by Naib Nazir that Ld.counsel for JDs no.3 and 4 has provided him the date of decision i.e. 23.04.2016 and Goshwara No. 306-D.

Now, file of suit bearing no. 12/16 be summoned from the record room for the date fixed i.e. 18.08.2020.


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

Ex.No. 146/2020
M/s.G Health Care Vs. Connoisseur Wellness
Pvt.Ltd.


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi

EX No.1208/19
Bal Kishan Jaidka Vs. Ramesh Sodhi


14.08.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Pr: None.

None has joined today for the VC. The court has waited till 1.30 p.m.

In the facts, matter is adjourned to **04.12.2020** for **purpose already fixed.**


(Vikas Dhull)
ADJ-01, West,
THC, Delhi